

**DIVISION BENCH**

**ITEM NO.105**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**APPEAL No.09/ALD/2024**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 11<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>THE PR. COMMISSIONER OF INCOME TAX V/S NAMAY INDUSTRIES PRIVATE LIMITED &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>252(1) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Gaurav Mahajan, Sr. S.C. : *For the Appellant*  
Sh. Pradeep Singh Sisodia, CGSC : *For the RoC*  
NONE : *For Respondent Company*

**ORDER**

- 1.** In this case, the notices were issued.
- 2.** As per the previous order dated 25.04.2024, the Ld. Counsel representing the ROC was also directed to file STK-7 along with their response. There is no response as yet.
- 3.** There is no representation today on behalf of the respondent company.
- 4.** Let the matter be adjourned for further hearing on 8<sup>th</sup> August, 2024 to await the report to be filed by the ROC as well as reply if any, from the respondent company, within a period of two weeks by serving an advance copy to the other side.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**11<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**